

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1071
ANSWERED ON:09.12.2003
TRIAL OF DDA OFFICERS
NAWAL KISHORE RAI;RAMJILAL SUMAN

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the Central Bureau of Investigation has sought permission to lodge a case for trial in the Court of Law against certain officers of Delhi Development Authority;
- (b) if so, the details thereof; and
- (c) the irregularities detected by the CBI and the time taken to investigate these cases?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA)

(a)&(b): Yes, Sir. CBI has sought prosecution sanction vide their letter date 6.10.2003 against Shri Subhash Sharma, Ex.Vice Chairman, DDA, Shri Jagdish Chander, Ex.Director (Land), DDA, and Shri Ashok Kapoor, Ex.Sr. PS, DDA in the following two cases, registered by CBI:

- (i) RC.AC.1/03-A-0001 dated 26.3.03 - prosecution sanction has been sought against all the three officers mentioned above.
- (ii) RC-DAI-2003-A-0025 dated 03.04.2003 - prosecution has been sought in respect of Shri Subhash Sharma, Ex. VC, DDA.

(c): Investigation by CBI in RC.AC.1/03-A-0001 has revealed that Shri Subhash Sharma and Shri Jagdish Chander entered into criminal conspiracy showing undue favour to Modern Public School Educational Society in the matter of cancellation of unutilized land of about four acres, in favour of the same society. In RC-DAI-2003-A-0025 dated 03.04.2003, investigation have revealed that Shri Subhash Sharma entered into criminal conspiracy with APY Hoteliers and Developers with the object of rendering undue favour to them, in lieu of illegal monetary consideration.

The said cases were registered in March-April 2003 and the investigation reports were submitted by CBI in October, 2003.